

I/345914/2024

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 15<sup>th</sup> of February, 2024

<sup>102</sup>  
S.O In exercise of the powers conferred as contained in sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Jammu.

S.No	Name of Tehsildar (Mr./Ms.)	Present Place of Posting
1.	Naresh Kumar	Tehsildar Akhnoor
2.	Paramdeep Singh, Jr. JKAS	Tehsildar Jammu
3.	Arti Bhardwaj, Jr. JKAS	Tehsildar Jammu South
4.	Mahrukh Fatima, Jr. JKAS	Tehsildar Dansal
5.	Vivake Chander	Tehsildar Mandal
6.	Raju Samyal	Tehsildar Bahu
7.	Kapil Kant Khajuria	Tehsildar West
8.	Ram Krishan Rathore	Tehsildar Marh
9.	Ram Kumar Chalotra	Tehsildar Suchetgarh
10.	Chander Shakhur Sharma, Jr. JKAS	Tehsildar R.S.Pura
11.	Bansi Lal	Tehsildar Jourian

By Order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sethi)  
Secretary to Government  
Department of Law, Justice & PA

Dated: -15-02-2024

No.Law/Powr/14/2021-10

**Copy to the:-**

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary, Revenue Department
- 4) District Magistrate, Jammu. This is with reference to letter No. **619-Rev-Adm-mf-21-2024**  
Date:-13/02/2024
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Officers .
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

(Shamim Ahmad Wani)  
Senior Law Officer  
Department of Law, Justice and P.A